

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.85/96

Monday, this the 29th day of September, 1997.

C O R A M

HON'BLE SHRI PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE SHRI AM SIVADAS, JUDICIAL MEMBER

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PK Jacob,  
residing at Pariadas House,  
Kuttikadu, Chalakudy,  
Upper Division Clerk,  
Government of India Press,  
Koratty.

....Applicant

By Advocate Shri MR Rajendran Nair.

vs

1. Union of India represented by Secretary,  
Ministry of Urban Development,  
New Delhi.
2. The Director of Printing,  
Government of India,  
New Delhi.
3. The Manager,  
Government of India Press,  
Koratty.

....Respondents

By Advocate Shri TPM Ibrahim Khan, SCGSC.

The application having been heard on 29th September, 1997,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE SHRI PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, who is now an Upper Division Clerk (UDC) in  
the Government of India Press, Koratty, submits that on 30.12.93  
a vacancy of UDC arose when the incumbent in that post was  
promoted. On that date he was a Lower Division Clerk (LDC).

contd.

Applicant was thereafter asked on 17.1.94 to perform the duties of a UDC as seen from A.3. Later, applicant was promoted as UDC on 23.5.95 by A.6. The grievance of the applicant is that he should have been considered for promotion as UDC in 1993 and applicant prays for a direction to the respondents to consider him for promotion as UDC with effect from 30.12.93 with consequential benefits.

2. Respondents state that promotion of the two UDCs in 1993 was only on ad hoc basis and, therefore, the vacancies created by their promotion were not filled up by promoting persons like the applicant. They also state that it was a policy to restrict ad hoc promotion to the maximum extent possible and to grant ad hoc promotion only in very essential posts like supervisory posts, where work may suffer in the Press for want of Supervisors. Therefore, no ad hoc promotion was made to fill up the posts vacated by the UDCs who had been promoted as Accountants. Later, when the persons who were promoted as Accountants were regularised, regular vacancies of UDCs arose in 1995 and applicant as the senior-most LDC awaiting promotion, was promoted as UDC.

3. Considering the facts of the case, we do not see any irregularity in the action taken by the respondents. The applicant has been promoted as UDC immediately after a regular vacancy of UDC arose. There is no merit in the prayer of the applicant.

4. The application is dismissed. No costs.

Dated the 29th September, 1997.

  
AM SIVADAS  
JUDICIAL MEMBER

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

LIST OF ANNEXURES

1. Annexure A3: True copy of the order No.17011/4/93/EI dated 17.1.1994 issued by 3rd respondent, to the applicant.
2. Annexure A6: True copy of the order No.18 F. No. 16011/4/95/EI dated 23.5.1995 issued by 3rd respondent to the applicant.

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